

ORISSA ORDINANCE No. 5 OF 1975

THE ORISSA CONTINGENCY FUND (SECOND AMENDMENT) ORDINANCE, 1975

[Promulgated by the Governor on the 23rd September 1975, published in an extraordinary issue of the Orissa Gazette, dated the 24th September 1975]

AN

ORDINANCE

TO AMEND THE ORISSA CONTINGENCY FUND ACT, 1967

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Contingency Fund Act, 1967 in the manner hereinafter appearing; Orissa Act 18 of 1967.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-sixth Year of the Republic of India :—

1. (1) This Ordinance may be called the Orissa Contingency Fund (Second Amendment) Ordinance, 1975.

Short title and commencement.

(2) It shall come into force at once.

Orissa Act 18 of 1967 to be temporarily amended.

Amendment of section 2, Orissa Act 18 of 1967.

2. During the period of operation of this Ordinance, the Orissa Contingency Fund Act, 1967 (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3. Orissa Act 18 of 1967.

3. In section 2 of the principal Act, to sub-section (1), the following proviso shall be added, namely:—

“Provided that during the period of operation of the Orissa Contingency Fund (Second Amendment) Ordinance, 1975 this sub-section shall have effect subject to the modification that for the words “two crores of rupees”, the words “seven crores of rupees” shall be substituted.”.

AKBAR ALI KHAN
GOVERNOR OF ORISSA

Dated the 23rd September 1975